Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1443, dated the 24th November, 1960, adding certain industries to Schedule I of the said Act. [Placed in Library. See No. LT-2531/60.]

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) SCHEME, 1960

SHRI L. N. M SHRA: I also beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1444, dated the 24th November, 1960, publishing the Employees' Provident Funds (Amendment) Scheme, 1960. [Placed fti Library. See No. LT-2532/60.]

THE INDUSTRIAL DISPUTES (CENTRAL) AMENDMENT RULES, 1960

SHRI L. N. MISHRA; I also beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1466, dated the 30th November, 1960, publishing the Industrial Disputes (Central) Amendment Rules, 1960. [Placed in Library. See No. LT-2544/60.]

ALLOTMENT OF T ME FOR CONSI-DERATION OF (I) THE APPRO-PRIATION (No. 5) BILL, 1960 AND(II) THE INDIAN POST OFFICE (AMENDMENT) BILL, 1960

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes each for the completion of all stages involved in the consideration and return by the Rajya Sabha of the following Bills: —

- 1. The Appropriation (No. 5) Bill, 1960.
- 2. The Indian Post office (Amendment) Bill, 1960.

REQUEST RE. SUPPLY OF COPIES OF THE CONSTITUTION (AMEND-MENT) BILL AND THE ACQUIRED TERRITORIES (MERGER) BILL TO MEMBERS OF PARLIAMENT

Shri BHUPESH **GUPTA** (West your Bengal): Sir, I want to draw attention to a matter which concerns the House. You will find here that the Acquired Territories (Merger) Bill has been circulated to the Members of the West Bengal Legislature under article 3. We do not object to this kind of thing and its being We do not object to it. discussed there. Whatever they may do, it is their affair. But we have not received any copy. I do not say that it should be introduced. Normally, when the States Reorganisation Bill was circulated to the State Legislatures for their opinion, we were supplied copies of the Bill even before it was formally introduced. I think we considered it simultaneously. Now, I do not know as to why in this particular case, when it involves such an important Constitutional point-and it has given rise to so much controversy, the Presiden" has b?en pleased to send it to the State Legislature, things are in papers-we, Members of Parliament are not being given copies of th< same. Therefore. I would reques you to kindly convey it to the quarter which are responsible for it, so tha even before the introduction of tin Bill we get the Constitution (Amend ment) Bill and this Acquired Terri tories (Merger) Bill, which are beini discussed there. It is not good fo us . . .

MR. CHAIRMAN: Shri Lai Bahadu Shastri.

12 Noon

THE COMPANIES (AMENDMENT BILL, 1960—continued

THE MINISTER OF COMMERCI AND INDUSTRY (SHRI LAL BAHADUH) Mr. Chairman, it is obvious from th speeches made by hon. Members froi this side and also from the opposit